

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal(AT)(Insolvency) No. 789 of 2019**

**IN THE MATTER OF:**

**Shaji Purushothaman**

**...Appellant**

**Vs**

**M/s Edelweiss Asset Reconstruction Company Ltd. &  
Ors.**

**....Respondents**

**Present:**

**For Appellant: Mr. Rohit Rajershi, Mr. Vibhu Anshuman, Mr. Varul Jamwal, Mr. Rajat Kapoor, Mr. Karuppaiah Meyyappan, Mr. Raghunatha Sethupathy and Mrs. Kanika Kalaiyarasam, Advocates**

**For Respondents: Mr. Arun Kathpalia, Sr. Advocate along with Mr. Prateek Kushwaha and Mr. R.P. Agrawal, Advocates for Respondent No. 1**

**Mr. Avrojyoti Chatterjee, Mr. Rajiv S. Roy, Mr. Abhijit Roy and Ms. Jayasree Saha, Advocates for Respondent No. 3.**

**With**

**Company Appeal(AT)(Insolvency) No. 858 of 2019**

**IN THE MATTER OF:**

**P. Purushothaman**

**...Appellant**

**Vs**

**Union Bank of India & Anr.**

**....Respondents**

**Present:**

**For Appellant: Mr. Rohit Rajershi, Mr. Vibhu Anshuman, Mr. Varul Jamwal, Mr. Rajat Kapoor, Mr. Karuppaiah Meyyappan, Mr. Raghunatha Sethupathy and Mrs. Kanika Kalaiyarasam, Advocates**

**For Respondents: Mr. Avrojyoti Chatterjee, Mr. Rajiv S. Roy, Mr. Abhijit Roy and Ms. Jayasree Saha, Advocates for Respondent No. 1.**

**Mr. Arun Kathpalia, Sr. Advocate along with Mr. Prateek Kushwaha and Mr. R.P. Agrawal, Advocates for Intervenor-EARC**

**ORDER**

**17.09.2019** Due to paucity of time, the matters could not be taken up.

Post these appeals 'For Admission (After Notice)' on **26<sup>th</sup> September, 2019.**

[Justice S.J. Mukhopadhaya]  
Chairperson

[Justice A.I.S. Cheema]  
Member (Judicial)

(Kanthi Narahari)  
Member(Technical)

*Akc/Sk*